

certain new methods and adopted measures to avoid delays so that the system is fully geared to meet the admission problems in an adequate manner.

Investment in Central Fisheries Corporation

2460. SHRI INDERJIT GUPTA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether a sum of Rs. 1 crore was allotted in the Fifth Plan for the Central Fisheries Corporation;

(b) whether it is a fact that without investing this sum, it was decided to wind up the Corporation itself; and

(c) whether this decision was based on considerations other than the Corporation's losses?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BIRENDRA SINGH RAO): (a) Yes, Sir.

(b) and (c). No, Sir. Out of the provision of Rs. 1 crore, Rs. 25 lakhs were invested in the Corporation as share capital during the 5th Plan. Out of the balance an amount of Rs. 63.41 lakhs was given as loan from time to time upto the end of the 5th Plan to help the Corporation to tide over its persistent losses. The continuation or otherwise of the Corporation is still under consideration of the Government.

आसनसोल में एक केन्द्रीय विद्यालय के खोले जाने की मांग

2461. श्री रीत लाल प्रसाद चर्षा: क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पिछले कई वर्षों से आसनसोल जंक्शन के लगभग 45,000 रेल कर्मचारियों, ईस्टर्न कोल कम्पनी लिमिटेड के 50,000 कर्मचारियों और विभिन्न संस्थानों/क्षेत्र विभागों के 50,000 कर्मचारियों के बच्चों को

शिक्षा सुविधा दिये जाने के लिए आसनसोल में एक केन्द्रीय विद्यालय खोले जाने की लगातार मांग की जा रही है ;

(ख) यदि हां, तो क्या सरकार का केन्द्रीय सरकार के 1,50,000 कर्मचारियों के बच्चों के लिए शिक्षा की व्यवस्था करने हेतु आसनसोल में एक केन्द्रीय विद्यालय खोलने का विचार है ; और

(i) यदि हां, तो कब तक ?

शिक्षा और स्वास्थ्य तथा समाज कल्याण मंत्री (श्री बी० शंकरानन्द): (क) से (ग). आसनसोल में एक केन्द्रीय विद्यालय (सेंट्रल स्कूल) खोलने की मांग रहने है। इस मामले में निर्धारित सर्वेक्षण करने तथा अन्य औपचारिकताओं को पूरा करने के बाद निर्णय किया जाएगा।

Aerial Spraying and Quality Control of Pesticides and Insecticides

2462. SHRI OSCAR FERNANDES: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any proposal under the consideration of Government to give a serious consideration over both the poor coverage by aerial spraying and the poor quality control of pesticides and insecticides;

(b) whether Government propose to conduct aerial spraying on a continuing basis over a much larger area than at present; and

(c) if so, the details of scheme in this regard?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BIRENDRA SINGH RAO) (a) Aerial spraying is to be conducted only as a need-based operation. Question of poor coverage, therefore, does not arise.

Government feel that there is scope for improving the quality control on pesticides. Attention of the States has been drawn in the Annual Plant Protection Conference held in April, 1980, to gear up quality control machinery. Spare capacity available with the Central Insecticides Labora-

tories has been earmarked for those States which have not set up their laboratories. Amongst steps contemplated is a proposal to constitute survey teams on zonal basis to report on the status of pesticides Quality Control arrangements in various States.

(b) Aerial spraying as a need-based operation will continue.

(c) Question does not arise.

भारत की आवास योजनाओं में अमरीकी सहायता

2463. श्री तारिक अन्वर : क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अमरीका ने भारत की गृह निर्माण योजनाओं में इसकी सहायता करने की इच्छा व्यक्त की है :

(ख) यदि हां, तो किस प्रकार की और उसका व्यौरा क्या है ; और

(ग) भारत सरकार की उस पर क्या प्रतिक्रिया है ?

निर्माण और आवास मंत्री (श्री पी० सी० सेठी) :

(क) जी, हां ।

(ख) संयुक्त राज्य अमेरिका की सरकार द्वारा पेश की गई सहायता की योजना के अन्तर्गत वह सरकार इस कार्य संपादन की-जम्मेदारी तभी लेगी जबकि संयुक्त राज्य के गैर-सरकारी ऋणदों द्वारा विकसशील देशों में निम्न आय आवास कार्यक्रम को सहायता देने के लिए वास्तव में ऋण दिया जायेगा । ऋण लेने वाले देश को ऋण की वापसी के लिए यू० एम० सहायता की जमानत देनी होगी । ऋणक को अधिकतम ब्याज की दर देनी होगी जो कि चालू दर है और जो यू० एस० के आवास तथा नगर विकास विभाग द्वारा इसी प्रकार के कार्य के लिए स्वदेश ऋण के लिए स्वीकृत दर से एक प्रतिशत अधिक है । इसके अतिरिक्त ऋणद "सेवाशुल्क" तथा यू० एस० सहायता जामिन शुल्क लेंगे । ये दोनों मिल कर ऋण का 2 प्रतिशत होगा ।

(ग) इस प्रस्ताव पर वित्त मंत्रालय (आर्थिक कार्य विभाग) में विचार किया गया था और इसको अस्वीकार किया गया था क्योंकि इसकी शर्तें लाभप्रद नहीं थीं ।

Government Accommodation for the Staff of Parliament Secretariats

2464. DR. VASANT KUMAR PANDIT: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Pay Committee of Parliament in its report of November, 1974 had recommended that Ministry of Works and Housing should place at the disposal of the Secretariats not less than 50 residential units per year in the case of Lok Sabha Secretariat and not less than 25 in the case of Rajya Sabha for allotment to their staff for a period of 10 years;

(b) if so, the number of quarters allotted to each Secretariat separately and category-wise since then to-date;

(c) the reasons for the failure in providing the requisite number of quarters to both the Secretariats; and

(d) whether Government would take early steps in the matter as envisaged in the report and if so, when their quota will be provided to meet the requirement of the staff?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) Yes, Sir. A separate pool with 413 residences of different categories of General Pool, for Lok Sabha was created in 1973 while the Rajya Sabha Secretariat still continues to be a charge on the General Pool.

(b) and (c). Notwithstanding the acute shortage of residential accommodation in the General Pool keeping in view the requirements of the staff of the Lok Sabha/Rajya Sabha Secretariats, it was decided by the Government, as a special case, to place 10 per cent of the new quarters of types A, B & C under construction in DIZ area for the General Pool at the disposal of the Lok Sabha Secretariat, subject to adjustment against their construction of quarters in Phases I, II & III. Due to paucity of type D quarters, which is not included in the crash programme of construction for the General Pool, it was not possible to make any commitment.